

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Office of the Registrar General)

Subject:- Modification to the Circular No. 61 dated 14.09.2017.

Order

No: 19 of 2021/REG

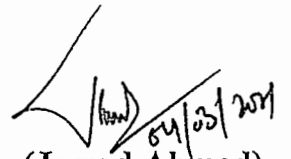
Dated:-04.03.2021

Hon'ble the Chief Justice has been pleased to direct the following modification to Circular No. 61 dated 14.09.2017 on the subject cited above:

"File No. 1 (Order File) shall also contain the office notes and nomination orders, if any, arranged in chronological order.

File No. 4 (Office/Misc. Files) shall also contain the memo of appearance of the parties and the expression "and the office notes" in line No. 4 mentioned against File No. 4 (Office/Misc. Files) in Circular No. 61 dated 14.09.2017 shall stand deleted."

By Order

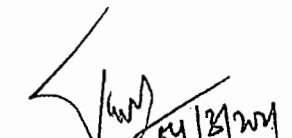

(Jawad Ahmed)
Registrar General

No: 407-423/REG/JS

Dated: 04.03.2021

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Jammu.
2. Secretary to Hon'ble Mr/Mrs Justice _____
..... for information of their Lordships.
3. Registrar Vigilance, High Court of J&K, Jammu.
4. Registrar Rules, High Court of J&K, Jammu.
5. Registrar Computers, High Court of J&K, Jammu.
6. Registrar Judicial, High Court of J&K, Srinagar/Jammu.
.....for information.
7. In-charge NIC for uploading the same on the official website of High Court of J&K.


Registrar General